# <u>COURT-I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NOS. 425 AND 424 OF 2017 IN DFR NO. 4120 OF 2016

# Dated: 24<sup>th</sup> August, 2017

### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Jala Shakti Ltd. Vs.				Appellant(s)
Himachal Pradesh Electricity Regu	ılat	ory Commission & Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Buddy A. Ranganadhan	l	
Counsel for the Respondent(s)	:	Mr. Manoj Kr. Sharma for Mr. Pradeep Misra for R-1		
		Mr. Anand K. Ganesan Ms. Swapna Seshadri for R·	-2	

## **ORDER**

#### IA NO. 425 OF 2017 (Appln. for condonation of delay in re-filing)

There is 134 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

#### IA NO. 424 OF 2017 (Appln. for condonation of delay in filing)

Learned counsel for respondent No.2 seeks two weeks time to file reply. He may file the same on or before 08.09.2017 after serving copy on the other side.

List the matter on 18.09.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd